



DELHI HIGH COURT BAR ASSOCIATION

Sher Shah Road, New Delhi-110 503 Phone : 011-2338-5562

11.03.2020

RESOLUTION

In an emergent meeting of Executive Committee convened today, the following resolution was unanimously passed:

“Resolved that upon taking notice of reports appearing in the media about the proposed framing of Rules under the Consumer Protection Act, 2019 so as to surreptitiously and in a most clandestine manner, include Advocates within the purview of “service provider” under the Act, thereby making Advocates amenable to jurisdiction under the Consumer fora;

The Bar Association will make a strong representation to the Union Minister of Consumer Affairs, Food and Public Distribution, Government of India to withdraw the said proposal. The Bar Association and the legal fraternity cautions the Government against going ahead with the said misconceived and mischievous proposal failing which the Bar Association will be compelled to launch a strong agitation against the ill conceived move.

Resolved further that as a mark of initial protest, the members of the Bar Association will wear white armbands tomorrow on Thursday i.e. 12.03.2020.”

Abhijat

Hony. Secretary